

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 340/MP/2022

Subject : Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act, 2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Ltd. and PTC India Ltd. for recovery of (i) outstanding Monthly Invoices (ii) Delayed Payment Interest (iii) compensation for under-scheduling (iv) charges for minimum guaranteed off-take of 55% against the deemed full availability and (v) O&M Expenses and interest on debt.

Petitioner : IL&FS Tamil Nadu Power Company Limited (ITNPCL).

Respondent : PTC India Limited (PTCIL) and Anr.

Petition No. 341/MP/2022

Subject : Petition under Section 79, including 79(1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of the outstanding amount in terms of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent, TANGEDCO.

Petitioner : IL&FS Tamil Nadu Power Company Limited (ITNPCL).

Respondent : Tamil Nadu Generation and Distribution Corp. Ltd. (TANGEDCO).

Date of Hearing : **10.5.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Chetran Garg advocate for the Petitioner
Ms. Anusha Nagarajan, Advocate for the TANGEDCO

Record of Proceedings

The matters were mentioned by the learned counsel for the Respondent, TANGEDCO and submitted that the Commission while reserving the order on the issue of 'jurisdiction'/ 'admissibility', vide ROP dated 16.3.2023 had granted liberty to the parties to file their reply within two weeks. Learned counsel further submitted that the Respondent, TANGEDCO could not file its reply within specified time indicated in the said ROP. Accordingly, learned counsel requested for a week time to file reply to the Petitions.



2. Learned counsel for the Petitioners had no objection in this regard and prayed that the Petitioners may also be permitted to file their response to the reply to be filed by the Respondent.

3. Considering the submissions of the learned counsels for both the parties, the Commission directed the Respondents to file their reply within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

4. The Commission directed to set down the matters for hearing on 11.8.2023.

By order of the Commission
SD/-
(T.D. Pant)
Joint Chief (Law)